

In the National Company Law Tribunal, Jaipur

Item No. 204

CP No. (IB)-303/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Shri Shailendra Bhandari

.....Applicant/Petitioners

VS.

Royal Buildsquare Pvt. Ltd.

.....Respondent

**Order delivered on 24.01.2020**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Nikhil Yadav, Adv.

For Respondent(s) : Hemant Kothari, Adv.

**ORDER**

Heard the submissions made by the counsel for both the parties. Counsel for the Respondent/ Corporate Debtor offers to file Vakalatnama within three days and reply within a further period of two weeks. Counsel for the Corporate Debtor is also directed to file list of allottees with an advance copy to the counsel for the Financial Creditor within two weeks. Post the matter to 20.02.2020.

Sd-

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)  
JUDICIAL MEMBER